



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA No.441/2019**

**New Delhi, this the 24<sup>th</sup> Day of January, 2020**

**Hon'ble Mrs. Justice Vijay Lakshmi Member(J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Balveer Singh Kushwaha  
S/o Late B.L. Kushwaha  
DOB: 01.07.1961  
Present post Asst. Engineer  
Doordarshan Kendra, Bhopal  
R/o H. No.7, Akash Nagar, Kotra  
Bhopal-462 003 (M.P.).
2. R.P. Chaturvedi  
S/o Shri Ram Pyare Chaturvedi  
Present Post-Asst. Engineer  
Doordarshan Kendra, Bhopal  
R/o F2/3, Shalimar Garden, Kolar Road  
Bhopal-462 003 (M.P.)
3. Sanjay Sharma  
S/o Shri Subhash Chandra Sharma  
Aged about 56 years  
Present Post-Asst. Engineer  
Doordarshan Kendra, Bhopal  
R/o H.No.104, Shubalaya Heights  
Hoshangabad Road, Near Ashima Mall  
Bhopal-26-(MP).
4. Praful Narayan Badhe, S/o Shri N.H. Badhe  
Aged about 52 years  
Present Post-Asst. Engineer  
O/o Doordarshan Kendra,  
Shyamla Hills, Bhopal-(M.P.)
5. R.K. Bajpai, S/o Shri Ramesh Bajpai  
Aged about 54 years  
Present Post-Asst. Engineer  
Doordarshan Kendra, Bhopal  
Shyamla Hills



Bhopal-(MP).

....Applicants

(By Advocate: None)

Vs.

1. Union of India through its Secretary  
Information & Broadcasting Department  
Shastri Bhawan, New Delhi-110001.
2. The Director General  
Door Darshan, Door Darshan Bhawan  
Copernicus Marg  
New Delhi-110001.
3. The Director General  
All India Radio, S.IV (B)  
Parliament Street, Sansad Marg  
New Delhi-110001.

...Respondents

(By Advocate: Shri S.M. Arif)

### **Order (Oral)**

**Mrs. Justice Vijay Lakshmi, M(J)**

No one is present for the applicants. Shri S.M. Arif, learned counsel is present on behalf of the respondents.

2. The record shows that an application has been filed by applicant No.1, Shri Balveer Singh Kushwaha, that he wishes to withdraw the OA. It has also been stated in the application that he wants to withdraw the OA on behalf of all the applicants.



3. As per the cause list, the applicants are representing their case in person. It appears that the applicants are no longer interested in pursuing the matter. It is, therefore, dismissed in default of applicants and for non prosecution. There shall be no order as to costs.

**(Aradhana Johri)**  
**Member(A)**

**(Justice Vijay Lakshmi)**  
**Member(J)**

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